



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2010-11/264

DBOD No. BP.BC. 58 / 21.04.141/ 2010-11

November 4, 2010

The Chairmen and Managing Directors/  
Chief Executive Officers of  
All Commercial Banks  
(excluding Regional Rural Banks)

Dear Sir,

**Accounting Procedure for Investments – Settlement Date Accounting**

In terms of paragraph 1.1 (i) (d) of [Master Circular No. DBOD. BP. BC.18 / 21.04.141/ 2010-11 dated July 1, 2010](#) on 'Prudential Norms for Classification, Valuation and Operation of Investment Portfolio by Banks' all the transactions put through by a bank, either on outright basis or ready forward basis and whether through the mechanism of Subsidiary General Ledger (SGL) Account or Bank Receipt (BR), should be reflected on the same day in its investment account and, accordingly, for SLR purpose, wherever applicable.

2. In this connection, it has come to our notice that the banks are not following a uniform methodology of accounting for investments in Government securities i.e. they follow either 'Trade Date' or 'Settlement Date' accounting. With a view to bringing in uniformity, it has been decided that banks should follow 'Settlement Date' accounting for recording purchase and sale of transactions in Government securities.

3. It is advised that these instructions will be applicable from January 1, 2011.

Yours faithfully,

(B. Mahapatra)  
Chief General Manager-in-Charge

चक्रिंग परिचालन और विकास विभाग, केन्द्रीय कार्यालय,, 12वीं मंजिल, केन्द्रीय कार्यालय भवन, शाहीद भगतसिंह मार्ग. मुंबई 400001

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हिंदी आसान है, इसका प्रयोग बढ़ाएँ